

FAREWELL SPEECH BY
PRAFULL N. BHARAT,
ADDITIONAL ADVOCATE GENERAL

TO

HON'BLE SHRI JUSTICE
SUNIL KUMAR SINHA, JUDGE,
HIGH COURT

OF CHHATTISGARH, BILASPUR

DATE - 04/07/2014

TIME - PM

my lord hon'ble the chief justice of the high court of
Chhattisgarh

my lord the hon'ble companion judges of the high court of
Chhattisgarh

shri v.r. tiwari, president, c.g. high court bar association

chairman, state bar council of india

smt. Fouzia mirza, assistant solicitor general of india,

senior advocates, young members of the bar,

registrar general and the registry officers,

distinguished guests,

ladies and gentlemen.

TODAY WE ARE ASSEMBLED HERE TO BID FAREWELL TO MY LORD,
Hon'ble shri justice sunil kumar sinha, who is leaving us to join the hon'ble
high court of Sikkim after long and distinguished career. My lord shri justice

sunil kumar sinha was born on 07/07/1954 in a lawyers family at ambikapur. He got his school education from government multipurpose higher secondary school, ambikapur. Thereafter, he took his b.sc degree from government p.g. college, ambikapur, in the year 1973. in the year 1975, he passed out masters degree in botany from the same college. Shri. Justice sunil kumar sinha was awarded llb degree in the year 1980 from government p.g. college ambikapur and was placed in first division. My lord had an excellent academic record throughout his career. After completing his higher studies my lord was enrolled as an advocate on 03/09/1980 and practiced as an advocate in district & sessions court ambikapur, under the guidance of his father late shri. S.p. sinha, advocate and an eminent lawyer. My lord has worked in all the branches in the trial court at ambikapur from 1980 to 1993. Thereafter, my lord had shifted to high court of m.p. at Jabalpur and practiced their till October, 2000. My lord has practiced in civil, criminal and constitutional side in the high court of m.p.. apart from high court of m.p., he had practiced in state administrative tribunal at Jabalpur and handled many cases of different nature.

After formation of the state of Chhattisgarh in the year 2000, my lord shri justice sunil kumar sinha, shifted to high court of chhattisgarh at bilaspur in the month of November, 2000 and practiced in various branches of law. My lord was appointed as an additional advocate general of Chhattisgarh in may, 2003 and worked till November, 2004.

As a judge of this court, my lord shri justice has delivered many decisions of high precedential value including verdicts of complex issues of constitutional law, important civil litigations, rights of accused

under the various criminal laws. However, one of my lord's recent decision stand out in my mind Which was passed in w.p.(c) No. 6280/2010, whereby the kamal vihar town development scheme was challenged by the petitioners On various grounds. After going through relevant provisions of law my lord has come to the conclusion that the scheme is just and proper.

Besides it, my lord has also been party to numerous orders and judgements that have furthered the cause of justice in this state.

All through his judicial career my lord has upheld the rule of law while also being conscious of the needs of the under-privileged and vulnerable groups of society. It is indeed difficult to spell out the plethora of judgements which bear testimony to his judicial qualities.

On behalf of the government of Chhattisgarh and its' law officers i would like to convey our gratitude for my lord shri justice Sunil kumar sinha's service to this court. We will always fondly remember his contribution to the rule of law and to this high court. We wish the very best in his future pursuit and pray for a long, happy and fulfilling life.

(prafull n. Bharat)
Addl. Advocate general

Bilaspur
Date: 04/07/2014